

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
CENTRAL BOARD OF INDIRECT TAXES AND CUSTOMS

Notification No.54/2022 - Customs (N.T.)

New Delhi, dated the 29th June, 2022
08 Ashadha 1944 (SAKA)

In exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), the Central Board of Indirect Taxes and Customs hereby makes the following amendments in the Central Board of Indirect Taxes and Customs Notification No.51/2022-CUSTOMS (N.T.), dated 16th June, 2022 with effect from 30th June, 2022.

In the SCHEDULE-I of the said Notification, for serial No.17 and the entries relating thereto, the following shall be substituted, namely: -

SCHEDULE-I

Sl.No.	Foreign Currency	Rate of exchange of one unit of foreign currency equivalent to Indian rupees	
(1)	(2)	(3)	
		(a)	(b)
		(For Imported Goods)	(For Export Goods)
17.	Swiss Franc	84.10	80.95

[F.No.468/01/2022-Cus.V]

(Harish Kumar)
Under Secretary to the Govt. of India

